

ITEM NO.19  
Part Heard

Court 8 (Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10039-10040/2016

(Arising out of impugned final judgment and order dated 06-03-2015 in CRLP No. 4084/2015 06-03-2015 in CRLP No. 5073/2015 passed by the High Court Of Judicature At Madras)

A.G. PERARIVALAN

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU STATE  
THROUGH SUPERINTENDENT OF POLICE AND ANR.

Respondent(s)

( [ TO BE TAKEN UP AT 2.00 P.M.] )

Date : 21-01-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.  
Mr. S. Prabu Ramasubramanian, Adv  
Mr. K. Paari Vendhan, AOR  
Mr. Vishal Sinha, Adv

For Respondent(s) Mr.Tushar Mehta SG  
Mr.K.M.Natraj ASG  
Mrs.Rekha Pandey Adv.  
Mr.T.A. Khan Adv.  
Mr.Ashok Panigrahi Adv  
Ms.Kirti Dua Adv  
Mr Arvind K Sharma AOR  
Ms. Vanshaja Shukla Adv.  
Mr. Nabab Singh, Adv.  
Mr. S. Vinay Ratnakar, Adv.  
Mr. B. V. Balaram Das, AOR  
  
Mr. Balaji Srinivasan, AAG  
Mr. M.Yogesh Kanna, AOR  
Mr. RajaRajeshwaran. S, Adv  
Mr. Aditya Chadha, Adv

UPON hearing the counsel the Court made the following

**O R D E R**

The learned Solicitor General submitted that the application filed by the Petitioner under Article 161 of the Constitution of India shall be considered within four weeks from today.

List this matter after four weeks.

(Jagdish Kumar)  
Court Master

(Anand Prakash)  
Court Master